GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:2450 ANSWERED ON:28.03.2012 COAL MINES OWNED BY PRIVATE SECTOR Dhurve Jyoti;Naranbhai Shri Kachhadia

Will the Minister of COAL be pleased to state:

- (a) whether all the coal mines are owned either by public sector or private sector or by both the sectors jointly;
- (b) if so, the details thereof, State-wise;
- (c) whether the Government proposes to review the private sector ownership of the coal mines;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) & (b): A total of 195 coal blocks stand allocated to various public and private sector companies or to both sectors jointly under the Coal Mines (Nationalisation) Act, 1973. The State-wise details are given below:-

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State Coal blocks allocated to Coal blocks
Private Sector (Including for allocated to tariff based power projects) Government Sector for captive purposes

Andhra Pradesh - 01

Arunachal Pradesh - 01

Chhatisgarh 24 17

Jharkhand 32 19

Madhya Pradesh 14 11

Maharashtra 16 08

Odisha 19 14

West Bengal 06 13
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Total 111

84

Out of 195 coal blocks, 3 coal blocks are allocated jointly to public and private sector companies. Of these 3 coal blocks, two are located in Odisha and one in Chhattisgarh.

(c) to (e): The responsibility of developing the coal block as per the prescribed guidelines and milestone chart attached with the allocation letter rests entirely with the allocattee company. In the terms and conditions of the allocation letters, it is categorically mentioned that in the event of willful delay in the development of coal blocks and in setting up of the end use project, the Govt. takes appropriate action to de-allocate the said block. Further, the allocatees have to submit Bank Guarantee which remains valid all the times till the production from the coal block reaches its peak rated capacity. The State Govts. have been requested to form a Monitoring Committee headed by the Chief Secretary to facilitate expeditious development of coal/lignite blocks. The Coal Controller's office monitors on regular basis the achievement of different milestones. Government periodically monitors and reviews the development of allocated blocks as well as end use plants by the allocattee companies in the Review Meetings. Wherever delays are noticed, Government issues show cause notices and advisories to such allocattees cautioning them to bring the coal blocks into production as per the guidelines/milestones chart. Based on the replies to the show cause notices, the Government takes decision on the de-allocation. As on date, 25 coal blocks have been de-allocated.